

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 67 OF 2017 IN  
DFR NO. 4050 OF 2016**

**Dated: 08<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Power Grid Corporation of India Ltd. ...Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mr. Sandeep Rajpurohit  
Counsel for the Respondent(s) : -

**ORDER**

**IA NO. 67 OF 2017  
(Appl. for condonation of delay)**

There is 175 days' delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may be condoned.

All the Respondents have been served. However, nobody is representing the Respondents.

We have heard learned counsel for the appellant. Learned counsel for the appellant states that the delay is caused because the applicant was prosecuting the review petition. In the circumstances, for the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **20.03.2017.**

**(I. J. Kapoor)**  
**Technical Member**  
*ts/pr*

**(Justice Ranjana P. Desai)**  
**Chairperson**